

(क) क्या यह सच है कि अनुकम्पा के प्राधार पर निरुक्ति के लिए ऐसे बहुत से देवरे कर्मचारियों के सम्बन्धिता के प्रावेदन पर विचारार्थ पत्र दुर हैं जिनकी मृत्यु हाल ही में हुई है; और

(ख) यदि हां, तो सरकार का इस बारे में कब तक निर्णय लेने का विचार है ?

देव नारायण में राश्ट्र मंत्री (श्री शिव नारायण) : (क) मृत कर्मचारियों की विधवाओं को नौकरी के लिए प्रार्थनाओं पर प्रमल करने में कुछ हद तक विलम्ब हो रहा है।

(ख) अर्हताप्राप्त और उपयुक्त पुरुष आश्रितों के मामले में, अनुग्रह प्राधार पर यथोचित समय में नौकरिया देने में अधिक कठिनाई नहीं है। लेकिन अनपढ़ विधवाओं और स्त्री आश्रितों के मामले में उपयुक्त रिक्तियों का पता लगाने में कठिनाई होनी है क्योंकि ऐसी बहुत ही कम काठिनाई हैं जिनमें उन्हें नियुक्त किया जा सकता है। रिक्तियां हाने पर उन्हें नौकरी देने के लिए पूरा प्रयास किया जा रहा है।

Imports of Chloramphenicol Powder and L-Base

3817. SHRI GOVINDA MUNDA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to unstarred question No. 37 on 21st February, 1978 regarding imports of Chloramphenicol Powder and L-Base and to state:

(a) what are the basis in detail on which Government have stated that the question of any substantial imports of Chloramphenicol Powder and L-Base against REP Licences arriving in future does not arise; and

(b) what is the reaction of Government in connection with the above statement made in view of the fact that a single letter of credit for about Rs. 55 lakhs for import of L-Base was opened by a single party in August, 1977 in addition to having already opened letter of credit before 27-9-77 for import of L-Base from another European manufacturer?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) In reply to Unstarred Question No. 37 answered on 21st February, 1978 it was stated that the import policy for the year 1977-78, which permitted import of canalised, restricted and banned items of bulk drugs against REP licences has been modified with effect from 27th September 1977. The result is that, as of 27th September 1977, the facility of issue of REP licences for import of canalised drugs against export of items other than drugs has been withdrawn. It was on this basis that it was stated in the reply that the question of any substantial imports of Chloramphenicol powder and L-Base against REP licences arising in future, i.e., after the new policy became operative, would not arise.

(b) Messrs Mac Laboratories Pvt. Ltd. Balsar, concluded the arrangements to import L-Base against REP licences to the extent of Rs. 55,31,499/- prior to 27th September 1977. This import has been validly effected by the party under the import policy operative at the time when the arrangements to import L-Base..... against REP licences were concluded by them.